

Rain water harvesting in hospitals and other buildings

†1616. SHRI MAHENDRA SINGH MAHRA : Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the National Green Tribunal has imposed fine on some hospitals in Delhi for no rain water harvesting;

(b) if so, the names of the hospitals in Delhi that have made arrangements for rain water harvesting;

(c) whether the Ministry is going to make it mandatory also for the builders in the country to harvest rain water; and

(d) if not, the manner in which the water being used by the builders, would be compensated, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR) : (a) The National Green Tribunal has not imposed any fine. However NGT has asked to some hospitals in Delhi to pay compensation in terms of Section 15 of National Green Tribunal Act, 2010.

(b) The National Green Tribunal *vide* order dated 24th December, 2014 /12/2014 in O.A No 94/2013 titled as Vikarant Kumar Tongad *Vs.* Delhi metro Rail corporation Ltd. mentioned that the following hospitals have been reported by the Delhi Pollution Control Committee (DPCC) to be compliant and have installed the rain water harvesting system, which are effectively operating:

1. Action Cancer Hospital (A Unit of Manavsevarth Trust)
2. RLKC Hospital Metro Hearty Institute (A unit of DR. R.L. Khera Charitable Trust)
3. Brham Shakti Hospital & Research Centre
4. Saroj Hospital
5. Indian Spinal Injuries Centre
6. Fortis Lt. Rajan Dholi Charitable Trust
7. Tirath Ram Shah Charitable Hospital

†Original notice of the question was received in Hindi.

8. Fortis Hospital Ltd. (Earlier Oscar Biotech Pvt. Ltd.)
9. Shri Balaji Action Medical Institute Unit of Lala Munni Lal Mange Ram Charitable Trust Hospital
10. Central Jail Hospital
11. Janakpuri Super Specialty Hospital (Govt. of Delhi)
12. Batra Hospital and Medical Research Centre
13. Dr. Baba Saheb Ambedkar Hospital
14. Rao Tula Ram Memorial Hospital
15. Bhagwad Hospital (A Unit of Sarvodaya Health Foundation)
16. Dr. B.L. Kapur Memorial (Regd.)
17. Maharaja Agrasen Hospital.

(c) and (d) Rain water harvesting is one of the conditions stipulated in the Environmental clearance for construction of buildings.

Transfer of *adhoc* CAMPA funds

1617. SHRI SANJIV KUMAR : Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the action that has been taken by the Ministry to transfer ₹ 28,000 crores of *adhoc* Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds into Government Account;

(b) the action that is being taken by the new Government to correct the anomalous situation wherein expenditure on compensatory afforestation is not being authorized by Parliament; and

(c) whether Government is not duty bound to follow the requirement of the constitutional provision on authorization of expenditure as contained in Article 114 (3) of the Constitution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR) : (a) and (b) Ministry of Environment, Forests and Climate Change in consultation with concerned Ministries in the Central Government formulated the draft CAMPA Order, 2014 to provide for